

[Dr. B. N. Singh].

and must be removed. Under no circumstances would I like that the electorate should have the feeling that this is a case of power changing perspective or of a delayed expression or acceptance of a known situation. Therefore, in consonance with the political charter given to us. MISA and all preventive detention measures should be repeated and the Forty-second Amendment must be rescinded.

If, however, it is now realised that the country cannot do without preventive detention, then it must be admitted to the people that our election manifesto was a mistake, and we must give convincing arguments to the people before we try to bring any such legislation before this House. As it is, emotions are running high on account of the mini MISA introduced in Madhya Pradesh and the maxi MISA in Jammu and Kashmir.

MR. CHAIRMAN: He may continue the next day.

17.59½ hrs.

BUSINESS ADVISORY COMMITTEE
TWELFTH REPORT

SHRI DIGVIJOY NARAIN SINGH
(Vaishali): I beg to present the Twelfth Report of the Business Advisory Committee.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 2, 1978/Phalgun 11, 1899 (Saka)